MR. DEPUTY CHAIRMAN; The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1951, in excess of the amounts authorised or granted for the said services, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause •consideration of the Bill

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Title and the Enacting Formula were added to the Bill.

SHRI LAL BAHADUR: Sir, I move:

"That the Bill be returned."

MR. DEPUTY CHAIRMAN: The ^question is:

"That the Bill be returned." The motion was adopted.

THE APPROPRIATION (RAIL-WAYS) NO. 4 BILL, 1956

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHADUR) : Sir, I beg to move:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1952, in excess of the amounts authorised or granted for the said services, as passed by the Lok Sabha, be taken into consider-ation."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation ot moneys out of the Consolidated Fund of India to *meet* the amounts spent on certain services for the purpose of Railways during the financial year ended on the 31st day of March 1952, in excess of the amounts authorised or granted for the said services, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the BilL

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Title and the Enacting Formula were added to the Bill.

SHRI LAL BAHADUR: Sir, I move:

"That the Bill be returned."

Mr. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

THE APPROPRIATION (RAIL-WAYS) NO. 5 BILL, 1956

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHADUR): Sir, I beg to move:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March 1953, in excess of the amounts authorised or granted for the said services, as passed by the Lok Sabha, be taken into consideration."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March 1953, in excess of the amounts authorised or granted for the said services, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Title and the Enacting Formula were added to the Bill.

SHRI LAL BAHADUR: Sir, I move:

"That the Bill be returned."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

APPROPRIATION (RAIL-WAYS) NO. 2 BILL, 1956

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHADUR): Sir, I beg to move:

"That the Bill to authorise ment and appropriation of further sums from and out of the Consolidated Fund of India for services of the financial year 1955-56 for the purposes of Railways, passed by the Lok Sabha, be taken into consideration.

MR. DEPUTY CHAIRMAN: The question

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1955-56 for the purposes of Railways, as passed by the Lok Sabha, be taker* into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Title and the Enacting: Formula were added to the Bill.

SHRI LAL BAHADUR: 'Sir, I move:

"That the Bill be returned."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

THE APPROPRIATION (VOTE OW ACCOUNT) BILL, 1956

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI-M. C. SHAH): Sir, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1956-57, as passed by the Lok Sabha, be taken into-consideration."

Sir, this is vote on account.

We have stated that in pursuance of article 116 of the Constitution, Lok Sabha is being asked to vote one month's supply pending the detailed consideration of the Demands for